

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 3131 of 2012

(Arising out of Order-in-Appeal No. 356/2012 dated 06.08.2012
passed by the Commissioner of Central Excise(Appeals), Mangalore)

**M/s. Nitin Manpower & Security
Services,**

H.No.LIG-1 (SQ), KHB Colony,
Shanti Nagar, Gulbarga – 585 103.

Appellant(s)

VERSUS

**Commissioner of Central
Excise & Service Tax,**

No.71, Club Road,
Belgaum – 590 001.

Respondent(s)

APPEARANCE:

None for the appellants.

Mr. Vinoth Kumar Garhwal, Superintendent (AR) for the respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI,
MEMBER (TECHNICAL)**

Final Order No. 22056 /2025

DATE OF HEARING: 22.12.2025

DATE OF DECISION: 22.12.2025

DR. D.M. MISRA

None present for the appellant despite notice. The matter has been listed on 30.05.2025, 27.06.2025, 19.08.2025 and today i.e. 22.12.2025. On all these occasions, none appeared for the appellant and notices sent to the appellants have been returned undelivered by the postal authority with remark 'addressee left without instructions'. It seems that the appellant

is not serious in prosecuting the appeal before this forum.
Consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Raja....